

CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH (CAMP: NAGPUR)

Transfar Application No:	a.ms
	DATE OF DECISION: 15/03/1995
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L.A. Jaiswal P.T. Raut	Petitioner
Shri. M.M. Sudame	Advocate for the Petitioners
Versus	in and representational services
Union of Indía & Ors.	Respondent
Shri. R.P. Darda	Advocate for the Respondent(s
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CORAM :	
he Hon'ble Shri	ande, Vice chairman

- 1. To be referred to the Reporter or not ? --
- 2. Whether it needs to be circulated to other Benches of the Tribunal ? \sim .

. (M.S.DESHPANGE) VICE CHAIRNAN.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH CIRCUIT SITTING AT NAGPUR

O.A. 1082/92 & O.A. 1130/92

O.A. 1082/92

L.A. Jaiswal

Applicants

O.A. 113u/92

P.T. Raut

Vs.

- Union of India through Chairman, Ordnance Factories Board.
- The General Manager, Ordnance Factory, Ambazari, Nagpur

.. Respondents

CORAM: 1. Hon'ble Shri Justice M.S.Deshpande, Vice Chairman
2. Hon'ble Shri M.R. Kolhatkar, Member (A)

Appearances

- Shri.M. M. Sudame, Counsel for the applicants
- Shri. R.P. Darda, Counsel for the respondents

DRAL JUDGMENT

DATED : 15/03/1995

per Shri Justice M.S.Deshpande, Vice chairman (

By these two applications, the applicants challenge the dismissal after departmental enquiry, imposed on them.

2. The applicants were serving as Darban and they were charge—sheeted by the order dated 26.5.1984, having helped an outsider to scale the Ordnance Factory wall and having thereby committed misconduct. The applicants denied the charge. The Enquiry Officer, after considering the evidence available before him exenerated the applicants. The Disciplinary Authority however after considering the evidence, by its Memorandum dated 10/02/1992 made the following observations:

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- "I have gone through the report of the Enduiry
 Officer and the representation of the charge-sheeted
 Government servant and have recorded my dissenting
 findings. A copy of my dissenting findings is enclosed.
 If you wish to make a representation of submission,
 you may do so in writing to the Disciplinary Authority
 within 15 days of receipt of this letter to enable him
 to take a suitable decision, on consideration of your
 reply."
- The Disciplinary Authority has also forwarded with that letter his dissenting findings wherein he pointed out why he was differing from the view taken by the Enquiry Officer. After the applicants—given their replies to the show-cause notice, the Disciplinary Authority considered each of those objections raised and by order dated 26/05/92 rejected the objections raised and imposed penalty of dismissel from service on the applicants.
- The learned counsel for the applicantsurged that an opportunity as contemplated in 1969 SLR-657 (Narayan Misra V. State of Orissa) by the Supreme Court hade not been given to the applicants. There, the Conservator of Forests used against the delinquent officer the charges of which he was acquitted without warning him that he was going to use them and it was held to be against all principles of fair play and natural justice. In the order of the Disciplinary Authority, which was extracted, the Disciplinary Authority categorically stated that he was differing with the findings of the Enquiry Officer and also made available his reasons why he intended to record the dissenting findings. The order clearly shows that the findings were not final but only tentative and that the Disciplinary Authority would reconsider the entire position after considering the representation of the applicants. In our view, the order dated 10/02/1992 was not a final order

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but it gave only reasons for a tentative contrary findings. By Order which was passed later considering each and every objection that could be raised on behalf of the applicant, the objections were rejected.

- the evidence recorded by the Enquiry Officer. It is apparent that there were some discrepancies with regard to the time noted in the vehicle register and the time of incident but this position was not considered by the disciplinary Authority and he observed that the enquiry was ordered after 8 months of the incident and there was no reason for the prosecution evidence to falsely involve the applicants.
- The learned counsel for the applicants also urged that the height of the wall was about 18 ft., and one of the applicants could not have scaled the wall. But this point was also considered by the Disciplinary Authority stating that the height of the wall was only 8 ft., and one of the witnesses, Shri.Khanorkar, stated that a telephone cable was found hanging at the site of bastion. After going through the evidence which was recorded, we find that there was evidence on the basis of which, the Disciplinary Authority could have accorded the findings. Sufficiency or adequacy of the evidence cannot be a ground for us to interfere under Article 226, with the findings of the facts which are based on evidence. All that we have to consider is whether the inference was possible and about that there is no doubt in the present case. We therefore see no merit in the challenges raised to the impugned orders. The applications are dismissed, with no order as to costs.

(M.R.KOLHATKAR) MEMBER (A)

(M.S.DESHPANDE) VICE-CHAIRMAN

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